

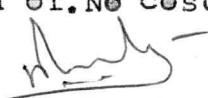
NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

ORDER DATED 7.12.2001.

The applicants, who are working under the Respondents 2 & 3 have filed the present Original Application for a direction to the Respondents to pay the Transfer Allowance of the applicants which has not yet been paid to them by the Sr.DEN, (Coordination), SE Rly., Khurda Road, Respondent No. 2. Respondents in this case have filed their reply categorically stating therein in para-2 and para-6 of the show cause that since the applicants have not yet applied for the same, the amount has not been paid to them and if they will apply for the same then it would be paid to them in accordance with Rules. Heard learned counsel for the parties. In view of the specific reply filed by the Respondents, the applicants are directed to submit their claims/for TA and application directed to submit their claims/for TA and package allowances etc. as is permissible under law and rules before the Respondent No. 3 within a period of three weeks from today and in case such applications are filed, the Respondents shall consider the same in accordance with rules and law and make payment of the amount due to the applicants within a period of 2 months from the date of receipt of such application from the applicants.

With the aforesaid observations and directions, the OA is disposed of. No costs.


(NITYANANDA PRUSTY)
MEMBER (JUDICIAL)

Four copies of final order dt. 7.12.2001 issued to counsel for both sides.

DS
11/12/01

7.12.2001
DR (S)